

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.01
New IA-1759/2021
in
IB-1443(ND)/2019

IN THE MATTER OF:

M/s. Elite Steels Pvt. Ltd

Vs.

M/s. Growthways Trading Pvt. Ltd

....FINANCIAL CREDITOR

.....RESPONDENT

SECTION :

U/s. 7 of IBC, 2016

Order delivered on 13.05.2021

CORAM:

SHRI P.S.N. PRASAD

HON. MEMBER (JUDICIAL)

SHRI NARENDER KUMAR BHOLA

HON. MEMBER (TECHNICAL)

PRESENT:

For the Applicant :

For the Respondent :

ORDER

IA-1759/2021:-

This is 8th Status/Progress Report wherein the minutes of 7th meeting of Committee of Creditors held on 05.03.2021 & E-voting results have been filed. The same is taken on record, subject to just exceptions.

The IA stands **closed**.

-SD-
(NARENDER KUMAR BHOLA)
MEMBER (TECHNICAL)

-SD-
(P.S.N. PRASAD)
MEMBER (JUDICIAL)

Surjit

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.01
New IA-2016/2021
in
IB-1443(ND)/2019

IN THE MATTER OF:

M/s. Elite Steels Pvt. Ltd

Vs.

M/s. Growthways Trading Pvt. Ltd

....FINANCIAL CREDITOR

.....RESPONDENT

SECTION :

U/s. 7 of IBC, 2016

Order delivered on 13.05.2021

CORAM:

SHRI P.S.N. PRASAD

HON. MEMBER (JUDICIAL)

SHRI NARENDER KUMAR BHOLA

HON. MEMBER (TECHNICAL)

PRESENT:

For the Applicant :

For the Respondent :

ORDER

IA-2016/2021:-

This is 9th Status/Progress Report wherein the minutes of 8th meeting of Committee of Creditors held on 22.03.2021 & E-voting results have been filed. The same is taken on record, subject to just exceptions.

The IA stands **closed**.

-SD-
(NARENDER KUMAR BHOLA)
MEMBER (TECHNICAL)

-SD-
(P.S.N. PRASAD)
MEMBER (JUDICIAL)

Surjit

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.01
New IA-2132/2021
in
IB-1443(ND)/2019

IN THE MATTER OF:

M/s. Elite Steels Pvt. Ltd

Vs.

M/s. Growthways Trading Pvt. Ltd

....FINANCIAL CREDITOR

.....RESPONDENT

SECTION :

U/s. 7 of IBC, 2016

Order delivered on 13.05.2021

CORAM:

SHRI P.S.N. PRASAD

HON. MEMBER (JUDICIAL)

SHRI NARENDER KUMAR BHOLA

HON. MEMBER (TECHNICAL)

PRESENT:

For the RP : Mr. Manoj kumar Garg, Advocate

ORDER

New IA-2132/2021:-

Heard the submissions made by the Counsel for the Applicant. The Counsel for the Corporate Debtor is also present at the time of virtual hearing of the application. Liberty is granted to the Applicant to move different applications by withdrawing the present application. Two weeks' time has been granted.

List the matter on 08.06.2021.

-SD-
(NARENDER KUMAR BHOLA)
MEMBER (TECHNICAL)

-SD-
(P.S.N. PRASAD)
MEMBER (JUDICIAL)

Surjit